

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 211

New IA/1864/ND/2024 in IB/720/ND/2021

IN THE MATTER OF:

Shrill Investments Limited	...	Applicant
Versus		
Indo International Tobacco Limited	...	Respondent

Under Section 7 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 24.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Liquidator : Mr. Mukesh Suman, Adv. (in IA 1864)
For CBIC : Mr. Akshay Amritanshu, Mr. Samyak Jain, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

New IA/1864/ND/2024

This is an application to take on record the Second Progress Report for the quarter ended 31.03.2024 under Regulation 15 of the IBBI (Liquidation Process), Regulations, 2016.). The same is taken on record subject to all just exceptions. Place it with the main file for further reference. IA stands disposed of.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)